Motion for reference of the Bill

It gives me considerable pleasure to move the Henourable House to take up for consideration the Delhi High Court (Amendment) Bill, 1991 which was introduced in this House on 5th March, 1991. The Bill seeks to increase the original pecuniary jurisdiction of the Court in the Union Territory of Delhi from the existing limit of Rs. 1 lakh to Rs. 5 lakhs so that original suits of a value of more than Rs. 5 lakhs only would need to go to the Delhi High Court. This increase in the limit of pecuniary jurisdiction is necessary because of the decline in the value of tupee over the years and for reducing the pressure on the Delhi High Court, The proposed amendment will speed up disposal of cases alround and will reduce the pressure on the Delhi High Court. The existing original suits involving a value less than Rs 5 lakhs will be transferred to the District Court excluding these cases where hearing has commenced The Bill will also for appeal to the District Judge against decree or order made by a Subordinate Court after the commencement of the proposed amendment and where the value of the original suit respect of which the decree or order has been made does not exceed Rs. 1 lakh. Thus the Bill which aims at granting more powers to the District Court will benefit alround the litigant public in the Union Territory of Delhi.

The Government is separately pursuing a proposal to decentralise the District Court in the Union Territory of Delhi for the convenience of the lifigant public so that they need not travel long distnaces. The modalities of decentralisation are being discussed with the Delhi Administration and Delhi High Court. The matter is in advanced stage. It is the intention that the increase in the pecuniary jurisdiction of the District Court and its decentralisation should be carried out simultaneously.

With these remarks, I move that the Delhi High Court (Amendment) Bill, 1991 may please be taken up for consideration and be passed.

THE VICE-CHAIRMAN (DR. NA-GEN SAIKIA): There is one amendment by Shri Satya Prakash Malaviya for reference of the Bill to Select Committee. You can move the amendment without any speech, Mr. Malaviya.

MOTION FOR REFERENCE OF THE BILL TO SELECT COMMITTEE .

SHRI SATYA PRAKASH MALAVI-YA (Uttar Pradesh): Sir, I move.

That the Bill further to amend the Delhi High Court Act, 1966, be referred to a Select Committee of the Rajya Sabha consisting of the following Members, namely:

- 1. Shri Jagjish Prasad Mathur
- 2. Shri Kama! Morarka
- 3. Shri Ish Dutt Yadav
- 4. Dr. G. Vijaya Mohan Reddy
- 5 Shii M. A. Baby
- 6. Shri Chaturanan Mishra
- 7. Chaudhary Harmohan Singh
- 8. Dr. Nagen Saikia
- 9. Shrimati Bijaya Chakravarty
- 10 Shri Satya Prakash Malaviya

with instructions to report by the first day of the next Session.

The questions were proposed

SHRI RAJ MOHAN GANDHI (Uttar Pradesh): Mr. Vice-Chairman, Sir, I rise to welcome this Bill and to compliment the Minister for bringing it to the House, or rather for adopting the Bill that was brought earlier to the House.

SHRI K. VIJAYA BHASKARA RED-DY: Anyway the result is the same.

SHRI RAJ MOHAN GANDHI: And this was the Bill that our Government had thought of and then the Chandra Shekhat Government had introduced and your Government is now sponsoring. The Objects and Reasons are two, that is, having regard to the value of money these days and in the interest of speedy disposal of work in the High Court. These are the two considerations that are behind this

[Shri Raj Mohan Gandhi]

of the Bill

amending Bill. Of course, these are very important considerations. We should not forget, Mr Vice-Chairman, that while we discuss this Bill the strike of the lawyers of the Tees Hazari Courts, Delhi, is still on. It was started towards the end August and a large number of lawyers, not in hundreds but in thousands, who work in Tees Hazari, have been demanding the transfer of the original jurisidiction in civl matters from the High Court to the lower courts. This Bill does not meet the demand but it goes some distance towards meeting the anxiety of the lawyers who work in courts junior to the High Court in Delhi.

As far as the question of speedy disposal is concerned, some facts and figures may be of interest to the Minister and to the House. The facts are in Delhi, whereas a case tried by a District Judge or a Sub-Judge takes only two or three years, a case tried by the High Court takes 18 or 19 years. These are the averages in recent years. Whereas one District Judge or a Sub-Judge decides on an average 264 cases per year. a High Court Judge decides only three or four cases per year. If we are interested in the litigants, in the citizens, in the ordinary people of our land, we must take note of these extra-ordinary facts and figures and act accordingly, encourage more work to go to the District Court in Delhi.

It is also noteworthy that in Delhi a High Court Judge discharges the judicial functions which in other States are discharged by Sub-Judges, The Minister. I am sure, is aware that in Maharashtra they have changed the laws and the rules and in May next year the entire original Jurisdiction in these matters will be transferred from the High Court to the lower Courts. And the important question is, why in Delhi we should not follow this salutay example set in Bombay?

One other matter which I am bringing to the attention of the House is, when the Delhi High Court was established in 1966, it was stated that the Original Pecuniary Jurisdiction was being assigned

to the High Court purely on a temporary basis—it was not supposed to be a permanent arrangement—but it has, in practice, become a permanent arrangement.

While requesting the Minister to go even a little beyond what he has done in this Bill, I would, through you, Vice-Chairman, also appeal to the striking lawyers in Delhi to reconsider their strike and to resume their work and to engage in discussion with the other lawyers of the High Court in Deihi and arrive, if possible, at a mutually acceptable arrangement, Last night, Mr. Vice-Chairman, a group of young lawyers came to meet me on this question and I said to them, "What are the prospects of a settlement between you and the other lawyers who think differently?" and they said with one voice, "Absolutely no chance of an apreement." And I said to them I was a little sad that the lawyers were competing with politicians in their failure to reach a settlement. Mr. Vice-Chairman surely the time has come in our country where, in public life, we develop our instruments of agreement, our instruments of conciliations, our instruments of honourable compromise and leave confrontation to as few issues and as few occasions as is possible.

The nobility of the legal profession, its usefulness to the common man are wel-known and do not need to be stres-Equally, the sad experience of citizens and litigants of lawyers is something that is well known. It is also well known, and I am sure I am not committing an impropriety if I mention that there is a great question mark in the minds of the public even about the integrity of some Judges, just as there is about the integritis of politicians civil and servants. While this improvement the state υf affairs in Delhi is being considered it is a food: time the legal fraternity in Delhi-the Bar and the Bench-to see what can be done to reduce the hardships of citizens and litigants.

One point I may mention, Mr. Vice-Chairman, to the Minister here is about the extreme congestion and overcrowding of the Tees Hazari Courts. That com-

plex was built for a much smaller volume of work than is now undertaken in that complex, and I am afraid there is no afternative but to have another facility also if we are to reduce the hardship of the litigiants and if we are to serve and assist the Bar and the Bench.

I would, finally, just make one appeal to the Minister and I hope he will really concede my request. I feel that the Rs. 5 lakh limit that you are now giving is, in the circumstances, too small for the lawyers of the Tees Hazari Courts. In 1966 it was Rs. 1 lakh, in 1991 or 1992 you want to make it Rs. 5 lakhs. For a Rs. 5 lakh cause of action what a lawyer may earn today is not really very substantial. If we want to assist the lawyers in the Tees Hazari Court and the litigants who go there I would request the hon. Minister to increase this limit from Rs. 5 lakhs to Rs. 10 fakbs. I am sorty I have not offered a written amendment in this regard. But I hope very much that the Minister will consider this suggestion.

I once again thank him for bringing forward this necessary measure.

Thank you, Mr. Vice-Chairman.

SHRI SATYA PRAKASH MALAVI-YA: There is an amendment moved by Mr. Ish Dutt Yadav to raise it from five lakhs to fifty lakhs.

SHRI V. NARAYANASAMY (Pondicherry): Mr. Vice-Chairman, Sir, thank you for giving me this opportunity to participate in the Delhi High Court (Amendment) Bill, 1991.

Sir, I support the Amendment, Through it is a small amendment, it was long overdue. The lawyers have been demanding that the pecuniary jurisdictions of the High Court and the District Courts have to be increased, and the Government ultimately considered it necessary to bring this Bill in this House.

Sir. as the hon. Member who spoke before me, Shri Raj Mohan Gandhi, has suggested, before I proceed to other points which I would like to raise on the general judicial system, I would like to appeal

to the striking lawyers to withdraw their strike because ultimately the sufferers are he litigant people. The Judges also have to use their good offices for settling this dispute.

Sir, last year the National Commission (Sixty-seventh Amendment) Bill was passed in this House. There was a demand, and the Law Commission also had recommended for this. But nothing has been heard about it for the last one year. The reasons are that in various High Courts and various other courts we find different sets-up and different systems functioning of the for the purpose of High Courts and the District Courts. Therefore, it is absolutely necessary that when the National Judicial Commission is constituted there should be uniform systems in various High Courts and other courts throughout the country.

Sir, the hon. Minister who takes a very keen interest in the Ministry of Law and Justice, I hope, will do the needful in this regard. In the recent past I find that various posts of High Court Judges have been filled. But, still, Sir, according to the data available, more than 200 odd posts of High Court Judges are vacant.

SHRI K. VIJAYA BHASKARA RED-DY: It is not correct The number is very small.

SHRI V. NARAYANASAMY: It is subject to correction because in January, 1991 there were 400 vacancies.

SHRI K. VIJAYA BHASKARA RED-DY: Even that was not correct. But most of them, 80 per cent have been filled up.

SHRI V. NARAYANASAMY: Therefore, Sir, the credit goes to the hon. Minister who has taken keen interest in filling up the vacant posts in the various High Courts. Therefore, as I said, the Minister has taken keen interest in this regard. Even in respect of the remaining posts, I hope, he will do so because the problem is that in various High Courts we find that the writ petitions which were filed in 1980 are being taken up today for disposal. In the Madras Hiph Court,

[Shri V. Narayanasamy]

writ appeals and writ I know that the petitions filed in 1980 are being taken up now for being disposed of. The second appeals filed in 1980, 1981, 1982 are now being taken up for disposa! Then, the litigant public has to wait for ten years for the matters to go to the High Court. That is because of the matters which are pending before the various High Courts Moreover, vecant posts are not being filled up in time. The Minister has taken prompt steps. I request the Minister to fill up remaining vacant posts. Day in and day out even in this House and also outside various State Governments have been requesting the Central Government and the Law Ministry for setting up of a bench of the High Courts in various dis-You know we wanttrict headquarters. ed setting up of an Allahabad High Court bench in Western UP. There was a demand for it by the hon. Member, Shri Virendra Verma, who is at present Governor in Himachal Pradesh. He had moved a Bill for it. There was a demand in Tamil Nadu also for setting up of a separate bench at Madurai. We want this because our policy is to give speedy justice to the litigant public. Moreover, they cannot travel so much. Dispensation of justice should be at their door-steps. When that is the policy and when the State Governments have been recommending these benches can be set up in district headquarters. The Central Government should agree to it so that the matters which are pending in the High Courts can be taken up at other headquarters and settled as early as possible.

There has also been a demand for setting up of a bench of the Supreme Court in the South. It is also a matter which is pending for a long time. The litigant public which files a case either in Andhra Pradesh, Kerala, Karnataka or in Tamil Nadu or in any other part of South India need not come to Delhi. Under the present conditions they have to come to Delhi and spend a lot of money and time in travel. They have to waste a lot of time in order to hand-over the matter to their advocates. For that alone they have to spend 15 to 20 days. fore. setting uр of Beach

of the Supreme Court in any part of Southern India has to be considered sympathetically and early. It will be a revolutionary step.

I went to the Supreme Court, Court and the Tis Hazari Courts. I found the lawyers there have no room for counselling. When the clients come, they talk to them in the corridors. Another pathetic situation is that the entire court premises is jampacked. The clients who go for the purpose of litigations, have to stand under the shadow of a tree. They are not in a position to enter the court At least in Delhi a system may be evolved so that the congestion in courts is removed and the advocates are provided with necessary facilities. As the hon. Member has mentioned the situation in the Tis Hazari courts is very alarming. One cannot understand whether one is a client or an advocate. That aspect may also be considered by the hon, Minister,

Another important aspect which would like to mention is that the entire judicial system has to be reviewed. Main litigations are pending for a long time in various High Courts. Norms for the cases had been fixed five or six years ago, but when we go through the system we find cases which are filed are more and the number of disposals is less. As a result the number of cases is mounting. Therefore the system of disposal of cases has to be reviewed. I submit that the hon. Minister will take up this issue with various High Courts and the Supreme Court Chief Justices and and see that litigant public must get justices within two years at least. Two years is a tolerable period. Going beyond that period means that you have not dispensed justice. Justice delayed is justice denied. Therefore, I would request the Hon Minister to take up the issues which I have mentioned favourably and bring about a revolutionary change in the judicial system. I may also point out that had moved a Bill in this House to have a permanent High Court bench tt Pondicherry. I hope the Minister will consider this also favourably.

With these words I commend the Bill.

Therefore, I would like to request the hon. Minister to conside, these points. With these words, I evonclude and support the Bill.

ू श्री संब प्रिय गीतम (उत्तर प्रदेश):
मानतीय उपसभाध्यक्ष महोदय, दिल्ली उच्च
न्यायालय से संबंधित संशोधन विधेयक
को प्रस्तुत करके माननीय मंत्री महोदय ने
प्रपरिहार्य । रूप से एक ऐसा कार्य किया
है जिसकी बहुत आवश्यकता थी मगर इसके
दूरगामी उद्देश्यों को अपने वक्तव्य में बड़ा
सीमित कर दिया है और उन्हों केवल उच्च
न्यायालय की ही चिंता हुई और उन्होंने
कहा है कि उच्च न्यायालय लंबित वादों
के बोझ ्रू से पीड़ित है बादों का बोझ
कम हो जाए, इसलिए उसके कार्यक्षेत्र
को बढ़ाया है और उसमें 5 लाख हमए
से अधिक मूल्य वाले वादों को दायर करना
शामिल किया है।

महोदय, मंत्री महोदय को शायद पाद होगा कि देश के न्यायालयों ग्रांर न्यायाधिकरणों ने एक नारा दिया है कि वादकारी का हित सर्वोच्च है ग्रांर वादकारी का हित क्या है—उसे सस्ता न्याय मिले, उसे शीघ न्याय मिले । चूंकि उच्च न्यायालय में वकीलों ग्रांर ग्राधिवक्ताग्रों की फीस भी ज्यादा होती है इसलिए वादकारी को सस्ता न्याय नहीं भिल पाता । इसलिए वादकारी का हित सुरक्षित नहीं है । इसलिए ग्रापके विधेयक की यह भी मंशा होनी चाहिये कि उसे न्याय सस्ता ग्रांर शीघ मिले ।

महोदय, तीसरी बात जो मैं इस विषय में कहना चाहता हं वह यह है कि प्राम तौर से जो नए प्रधिवक्ता हैं वे शुरू में लोअर कोर्ट से प्रपनी प्रैक्टिस आरम करते हैं। वहां पर अगर मामले ी नहीं जायेंगे तो वे भूखे मरेंगे। हमारे देण में बेरोजगारी के कारण बहुत से ला-प्रेजुएट्स बड़े प्रधिवक्ताओं के पास जाकर काम प्रारंभ करते हैं। मुझे 30 साल का तजुर्बी है। सबयं मेरे साथ बहुत से जूनियर एडवोकेट रहे हैं और बाद में सब नौकरियों में चले गये। मान्यवर, प्रगर जनपद न्यायालयों के

कार्यक्षेत्र में ग्राप, 5 लाख रुपए तक के मुल्य वाले वादों को लादेंगे तो बहत से मोमले वहीं पर प्रारंभ होंगे स्त्रीर इस तरह से नए ग्रधिवक्तात्रों को भी काम मिलेगा लेकिन अगर आपको केवल उच्च न्यायालय की चिंता है, तो मैं भ्रापसे सहमत नहीं हूं। मुझे चिता इस बात की है कि वादकारों का हित सुरक्षित रहे ग्रौर इस विधेयक सं, जैसा पूर्व वक्ताओं ने भी कहा है, वादकारों का हित सुरक्षित नहीं है। है । जैसे-जैसे समय बोतता जा रहा है, वाद बढ़ते जा रहे हैं, उनकी संख्या बढ़ रही है । इसलिए केवल इस संशोधन से वादकारी का हित रक्षित नहीं रहेगा, जब तक कि न्यायाधीशों एवं न्यायिक श्रिधिकारियों की संख्या नहीं बढाई जाएगी। इसलिए भ्राप जनपद न्यायालयों में ग्रौर उच्च न्यायालयों में भी नए न्यायिक ग्रधि-कारियों ग्रौर जजों की नियुक्ति कीजिए, उनकी संख्या बढ़ाइए । तब श्रापके इस विल की मंशा पूरी होगी। इन शब्दों के साथ मैं इस विधेयक का समर्थन करता 를 1

SHRI B. L. PANWAR (Rajasthan): Mr. Vice-Chairman, Sir, thank you for giving me this opportunity to speak on this Bill. 1 stand to support this Bill.

The intention of this Bill is very limited, simply to raise the pecuniary limit of the jurisdiction of the District Judges, In this connection, the hon. Minister may kindly note that up to the 30th September, 1980 the jurisdiction was only up to Rs. 50,000. It was extended by and Act, No. 37 of 1980, and the pecuniary limit was raised to Rs 1 lakh for the Delhi High Court. Sir, where the High Courts have got no original pecuniary civil jurisdiction, the District Judges try the cases of unlimited jurisdiction. In India this differentiation type of pattern of litigation is now to

5.00 P.M. be considered very scriously, looking at the number of cases pending before the High Court of this valuation. The hon, Minister has given the reason that the burden of the High Court will be reduced by this amending Bill. In this also the hon, Minister has put a rider in the Bill that the case

[Shri B. L. Panwah]

in which evidence has been recorded will not be transferred to the District Judges although the jurisdiction is beyond Rs. 1 lakh and up to Rs. 5 lakhs. In criminal jurisprudence, we have seen that in trials of murder cases, if a case is transferred or a Judge is not there, a de novo trial takes place although evidence is recorded. But this is not the procedure in civil cases. So I would like the hon. Minister to consider the point why it is introduced in clause 4 of the Amending Bill that and in which no witnesses have been examined'. I humbly request the hon. Minister to again look into it and just omit these words so that all the cases within the pecuniary jurisdiction of Rs. 5 lakhs can be transferred to District Judges And as some other Members have said, this limit of Rs. 5 likhs, in the present circumstances, is too low While other District Judges in the States are trying cases with unlimited jurisdiction and Mr. Gandhi has said that in Bombay also from next year this procedure is being adopted--why should it not be so here in Delhi? This should also be incorported in the Bill. The striking lawyers will also get rest from their agitation. I would humbly request the hon. Minister to see that this is also incorporated by amending in this way.

Now, in the matter of disposal of cases, as I have said earlier also, to prevent the piling up of cases in the High Courts, posting of cases should be done in such a way that before a Judge of a particular subject, knowing a particu-Iar law, cases of such type will be listed because that will help quick disposal of cases There is another system by which the cases before the High Courts and the Supreme Court can be disposed of at a great speed. If a writ petition on a particular subject is filed and admitted, thereafter scores of stereotype writ petitions are filed and numbered and they pile up swelling the number of cases pending disposal. Therefore, my suggestion in this respect would be, on the filing of a writ petition on a particular matter, it should be taken up immediately within 15 days

reply should be got and within 15 days thereafter, it should be disposed of and the law should be settled by the High Court concerned or the Supreme Court, stopping continuous filing of cases on the same subject This suggestion should be adopted and guidance should be given to courts in this connection. This matter should be discussed in the meeting of Chief Justice and the Judges of the High Courts and the Supreme Court, The Chief Justice of the Supreme Court himself should act in such a manner that a decision on a particular subject is given immediately so that cases may not pile up on that very subject.

Then, as has been stated by some of the hon. Members, in Delhi, new building premises are required for the judges, the litigants and the lawyers as the present one is a very congested place. Ti_S Hazari is not able to cope with that

Another difficulty has cropped up for the advocates and the litigants in Delhi by the shifting of the Kashmere Gate registry office. No place has been given to the advocates or the litigants to sit in the new building where the registry office has been shifted. There is no provision for ther sitting. The Delhi Administration has not looked into this matter before shifting it. When the previous order was made, I resisted the same. I suggested to them that before shifting the registry office, they should make some suitable arrangement for their sitting. The litigants come from diffrent places for the purpose of registration and all that. In fact, Kashmere Gate is a proper place for this purpose. It should be renovated for that purpose because of its location. The railway station is there; the ISBT is there and all the people can come and go back easily. Now, it has been shifted at least 30 kms. away from Kashmewre Kate causing a lot of inconvenience to the people.

I come from Rajasthan In Rajasthan, previously there was a Bench at Jaipur and a main High Court at Jodhpur. In 1956, a unified High Court was established at Jodhpur because there was

convenant at the time of merger of the Jodhpur State that one High Court will remain at Jodhpur And therefore, it was shifted in the year 1966 to Jodhpur and a unified High Court took over. But unfortunately in the year 1975-76, a Bench had been established at Jaipur and an agitation of advocates and litigants is going on till today. Now keeping in view the prevailing throughout India, s tuation when the Benches are being established at two or three places in the State if it is considered proper that the Bench should remain at Jaipur, then the important Triwhich are located at Jaipur, bunals should be shifted to Jodhpur so as to meet the demand of the lawyers of the western parts of Rajasthan. I have sent a number of representations to the hon. Minister of Law in this regard. The agitation has taken a formidable shape. Geographically. Rajasthan is a bigger State as compared to other States The difficulties of the western parts are different from the difficulties faced by the eastern parts. So I would humbly urge upon the hon Minister that since a lot of represubmitted by the sentations have been Advocates' association through me and sources, the Income-tax through other Tribunal, the CAT all these major Tribunals should be established at Jodhpur so as to meet the demand of a unified High Court there

This is a good Bill and since India is developing, such amendment Bills speak of the development of the nation also. There is increase in prices, there is devaluation of rupee and therefore the peruniary limit is required to be enhanced. I would request the hon. Minister to raise the pecuniary limit to the extent he wants to raise it for the present. As a matter of fact, my demand is, it should be for an unilmited amount for the district courts.

SHRI MOHINDER SINGH LATHER (Haryana): Sir, it is a right step in the righe direction. As my colleague, Mr. Narayanasamy, has stated, justice delayed is justice denied. Sir, in the High Courts thousands of cases are lying undecided for the last so many years and

many of the litigants go to the other world expecting justice and their legal heirs are then to be brought on the files resulting in more delay. Of course, the objective is to lessen the burden of the High Court so that the lower courts can do the bulk of this work. It is very unfortunate that a conflict has developed between the advocates of the district courts and the advocates of the High Court. I think that it should be the endeavour of the Minister to bring them together. They can discuss the matter. The work in the Delhi courts and High Court has increased manifold. There is no dearth of work either in the High Court or in the lower courts. There are 8,000 advocates in the lower courts. There are fewer in the High Court. This conflict between two branches of the judici ary, the advocates of district courts and the advocates of the High Court, I hope, will be finished. I join my colleagues in appealing to the practising advocates, striking lawyers, to withdraw the strike and go to work. The workload is already so much there that it will take years to get cleared. Simply transferring this jurisdiction of the High Court to the lower courts is not going to solve the problem. My submission is we will have to think of many other ways to give speedier justice to the litigants. Here I would like to make one or two suggestions. One judges can be appointed on an ad hoc basis from among practising lawyers, say for five years, and their duties and functions will be only to clear the backlog of cases so that it can give opportunities to vonner advacates to work as judges and the backlog cases can be cleared. Earlier also ad hoc judges were appointed. Again would like to support Mr. Gautam's plea that the number of judges in the High Court as well as in the lower courts will have to be increased. There is no way out. If you want to give early justice, redress to the litigants, the number of judges will have to go up. I know the infrastructure is not there, the space is not there, the buildings are not there, but it is the duty of the Government to provide [Shri Mohinder Singh Lather]

of the Bill

good space, buildings and other infrastructure so that the number of judges can increase the High Court as well as in the district courts. I was told that at least 20 additional judges could easily be appointed to clear the backlog of cases in the lower courts. Sir, I would like to make a suggestion here. I understand that Lok Adalats are not being fully utilised. As I understand, they are meeting only once in four or five months. Lok fore frequently. Adalats should meet They can make it a monthly feature so that cases can be reconciled. Conciliation courts can also be formed. Earlier when I was a student, there used to be Honarary judges and voluntary organisations used to propose the names of respectable persons. They used to sit as conciliation judges and they used to get the disputes compromised. We have to work from all sides if we want to see that the purpose of this Bill is achieved. Of course, an amendment has also been moved by my colleague. Shri Ish Dutt Yadav. saying that the jurisdiction limit, which is being raised to Rs. 5 lakhs, is less. It will not serve the purpose, Mr. Gandhi has suggested that it should be raised, at least, to Rs. 10 lakhs. It should be raised to Rs. 10 lakhs. Then only it will have some material effect; otherwise Rs. 5 lakhs, in the present circumstances of the devaluation of rupee, means the same thing as Rs. 1 lakh.

Sir, I would like to say a few words about the conditions under which the practising advocates sit in the courts, It is a pathetic scene that double graduates -the law graduates-have to pass their lives under a ihuggi sitting in the open without any roof over them. There is no respectable place to sit, work and hear the litigants. This is the miserable state of affairs. Chambers must be built for the advocates. After all, it is a very respectable profession and keeping in view the dignity of the lawyers it is the duty of the Government to provide them good chambers so that they can do their job

in a better way. I have also noted—I also belong to the same profession—that lawyers earning, say, about Rs. 20,000 to Rs. 50,000 a month are sitting just on a bench in the Tis Hazari Court which is so much congested and you cannot even breathe there. Therefore, I would request that the courts should be shifted and the court can be situated in different parts of the city so that it will doubly help the litigants—they will have to pay less and they will get justice nearer. With these words, I support this Bill.

SHRI B. K. HARIPRASAD (Karnataka): Mr. Vice-Chairman, Sir, I rise support this Delhi High Court (Amendment) Bill, 1991. The purpose of this Bill is to raise the original civil jurisdiction of the Delhi High Court from Rs. 1 lakh to Rs. 5 lakhs. Now, the Court will try those civil suits involving the value of Rs. 5 lakhs which is the long-standing demand of the advocates of the lower courts. The question is whether the proposed revision of the jurisdiction of the High Court is part of a comprehensive exercise which would result in a rapid reduction of backlog of pending cases in all the courts down the line in the interest of prompt dispostl of justice or an ad-hoc measure for the benefit of the practising advocates in the lower courts business. The process to increase their of liigation, particularly in Delhi, in delayed irrationally inter alia due to frequent strikes by the lawyers causing immense hardship to the litigant public. The question is whether the Government should not amend the Advocates Act to discourage such disruptions by the advacates. Both the litigant-public and the advocates belonging to the largest cities in several States have been demanding for Benches of their respective High Courts in their cities which are far off from the State capitals. There are the long-standing demands of Hubli-Dharwar Bench of the High Court of Karnataka, the Meerut Bench of the Allahabad High Court, pune Bench of the Bombay High Court, Pondichrry Bench of the Madras High Court, Bolangir Bench of the Orissa

Motion for reference of the Bill

High Court, etc. On the floor of this House, the hon. Minister had made statement that in Karnataka alone there are about one lakh cases pending in the High Court. Sir, you en imagine, even if the High Court decides one thousand cases every year, it would take nearly 100 years to settle these cases. So, I associate myself with my colleagues who have rightly said that justice delayed is justice denied. For no fault of the litigants, they are suffering, Some of cases, I have my own doubts, could be as old as 200 years. Moreover, delay in justice is causing in some of the cities serious law and order problem for authorities. For example in major cities Bangalore, Madras like Bombay, Calcutta, when the cases are not settled in courts, the ignorant people have tried to approach the outlaws of the city and this has created law and order problem in the city. It is my earnest request to the Minister to consider starting Higa Court Benches in district headquarters. He had said in this House that he would consider establishing Benches in district headquarters. If the proposal of the Government is approved, he should have no problem in the opening of Benches. Most of the State Governments have forwarded their proposal but we do not know, at least I do not know, the reason why these requests have been turned down by the Chief Justice, It is not the Government or the Chief Justice that are demanding, it is the public who are demanding it. At least for the sake of the people the Government should give extensive thought to this proposal. It should evolve a comprehensive policy for opening of High Court Benches. Sir, there is another point which has raised and it is about the shortage of judges both in the High Cour's and in the Lower Courts which has resulted in delays in the disposal of pending including writ petitions. This also has some effect on the quality of the judgement which has been affected adversely Sometimes petitions are dismissed with out giving any reasons. There are corrupt

practices in regestering cases, particularly writ cases. Some legislation is necessary to fix a maximum time limit for disposing of civil suits and disallowing adjournments beyond a limit. I would request the hon. Minister to consider all these suggestions. With these words I support the Delhi High Court Amendment Bill. 1991.

THE VICE-CHAIRMAN :DR. NAGEN SAIKIA): Dr. Narreddy Thulasi Reddy.

DR, NARREDDY THULASI RED-DY (Andhra Pradesh): Sir, if you ask the snake to bite, the frog will be angry and if you ask the snake to leave, the snake will be angry. The present Bill is also like that. If I support the Bill then the lawyers of the Delhi High Court will get angry and if I do not support the Bill the lawyers of the Tis Harzari will be angry. But if we use our wisdom then we have to support the Bill. If we take into consideration the devaluation of the rupees that has taken place during these 25 years that is, from 1966 to 1991 and if we take into consideration the delay which take place in the High Courts and the number of cases that the pending, it is quite reasonable and proper to enhance the jurisdiction rupees one lakh to rupees five lakhs. Sir. in fact the demand is far behind the demand made by the Delhi Bar Association and Tis Hazari court. They have been asking for the trinsfer of all regional pecuniany jurisdiction from the High Court to the District Courts. There are so many points in their favour. Throughout India, trial courts have unlimited severed iurisdition. Only in Delhi limit. Α case tried by a is some District judge or a Sub-Judge takes only about one to three years whereas a case tried by a High Court Judge takes nearly 15 to 20 years at least. District One Judge or Sub-Judge decides 264 per year while a High Court Judge decides only three to four cases per year. Sir. the High Court is only meant

[Dr. Narreddy Thulasi Reddy]

of the Bill

hearing of appeals and writs. The transjurisdiction fer of original pecuniary will result in the speedy disposal cases as well as the speedy return the public money to the Government After the transfer of original side cases, the High Court will also be able to dispose of writ and appellate matters expeditiously which are pending in large numbers since last fifteen years. the transfer of civil trial cases, the litigants have a right to two appeals instead of one. So, my point is that it is better to transfer all original pecuniary jurisdiction from the High Court to District Court instead of enhancing it from one lakh to five lakhs.

Coming to the second point, it is about bifurcation of city civil courts. This proposal has been there since 1984 With repard to the Tis Hzzari Courts. there is overcrowding there. Nearly six thousand lawyers are there and there is space constraint. There are no chambers for lawyers. So, the lawyers and the clients are spending most of their time under the trees. So, there is an imminent need to bifurcate the city civil courts into five districts.

My third point is regarding the frequent strikes in the Tis Hazari Courts. In a year, Sir, almost for six to eight months the lawyers of these courts—are on strike. So, the Government shou'd take note of this point.

The next point that I would like touch upon is the ceiling on the legal Every client wants to win his case, So, he wants to engage an efficient and famous lawyer. Nowadays, a Supreme Court lawyer or a Hiph Court lawyer, if he is famous, if he is efficient and if he has reputation, is charging fifty thousand rupees to one lakh or two as his legal fees. Therefore, an nary man is not in a position to engage an efficient or a famous lawyer. a litigant who is earning money by illegal methods is able to engage a famous and efficient lawyer and justice is going in his favour. So, my point is that there must be a ceiling on the legal fees. Further, the advocates should take their fees in the form of cheques or demand drafts so that the money is accountable. Nowadays the fees are paid in cash and so, it is not going into the accounts at all. The Government should take this point into consideration.

I support the proposal made by the honourable Member, Shri Narayanasamy, regarding setting up of a Supreme Court Bench anywhere in the South.

With these few suggestions, Sir, 1 support the Bill. Thank you.

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir); Mr. Vice-Chairman, Sir, in fact, the entire judical system in India is under a very preat strain, Right from the court of first instance up to the High Court there is corruption. The registry of the courts, wherever it may be, does not move a file unless you pay them; they do not give you a copy of an order unless you pay them; and they do not let you know the date unles you pay them! So, this system itself requires a thorough overhauling. Anyway I come to the present Bill.

Whereas in the rest of the country pecuniary judisdiction of the District Court, according to law, is unlimited, this is a departure from that in that the pecuniary jurisdiction in Delhi, which was limited to one lakh rupees, is now sought to be enhanced to five lakhs of rupees. Now it is said that...

AN HON. MEMBER: It is there in UP also.

SHRI SHABBIR AHMAD SALARIA: It may be true. It is said that thereby " the cases would be speedily disposed of. But at the same time it is said that one right of appeal will also accrue in such cases. That right, when exercised, apain take some time, and minus plus, we shall be there from where we had started. However, it is my rience that a District court decides matter much more quickly than the High Court, the reasons being that the High Court is invested with extra-ordinary writ jurisdiction, and arbitration matters of the value exceeding the pecuniary jurisdiction of the District Court also there. And there are matters in which

the High Court has the jurisdiction. The letters patent appeals with writ jurisdiction side are also to be decided by the High Court. The High Courts are over burdened. And the arrears in the High Courts are very much. But. unfortunately, most of the appointments in the past in the High Courts have been made of mediocres, who are unaware either of the civil law or the criminal law. The result is that a particular span of tenure on the High Court Bench is lost in teaching them. And by the time they learn. the commit 50 many mistakes and 50 many cases wrongly decided and so many right causes are lost. So, the litigation multiplies and disposal becomes slow. The same is true of the District judges. When you have a District Judge who is intelligent and honest, you have a speedy disposal. But when we have a lethargic judge and a Judge who is dishonest, the cases get delayed Many a time, case is heard. The judgement is not He waits for the client to announced. come and pay. And that way, are passed until a new judge takes over and he re-hears the matter. Is fortunately he is an honest man he will decide. Otherwise he will also wait for the prey to come. Till he comes and pays him, he will not decide. This is the position in India. And judiciary is an institution in which the people are And a man who cannot pay the clerks, who cannot pay ultimately judges, he loses the case, however good his case may be.

So, my submission is that so far as the conferment of higher jurisdiction on the District Judges is concerned, it is nothing new, It needs to be done And it is a prevalent practice Delhi. in the rest of the country. And High Courts are themselves fixing the limitation They say, by an order that they make on the administrative side "up to this limitation, the District Judges will hear and beyond that, we will hear." For instance, in Jammu and Kashmir the High Court says that "up to 1,50,000 the District Judges will and the rest we shall hear." Tomerrow they may change it. So, under the circumstances, it is good that this law has

been made, and Rs. 5 lakhs jurisdiction has been given. But one thing has been said with regard to the transfer of cases. It pains me that it has been made subject to the condition that no evidence you have very good recorded. Since experience on the side of law, you kindly realise that it is unnecessary say that 'no evidence has been recorded.' It is a civil matter. The evidence to be read. A person taking over case on transfer can read that evidence. Therefore, all such cases in which evidence has been recorded should so to the District Judges for disposal,

Sir, I want to make one more submission. In fact, we need that the Supreme Court should have circuit courts in the east, in the west, and in the south. This is the need of the time. Some of the States are so unwieldy that we must have Benches of the High Court there for the convenience of the people. As regards the litigant public, it is the most forgotten thing in the courts of law. There are no lavatories in the premises, there are no resting rooms. And this profession is absorbing tots of educated youth.

But their condition is so bad that they don't have proper accommodation. On that side also some thought should be given, though that is not within the scope of the Bill. These are the matters which submit, the hon. Minister, with his capability and foresight may kindly take into consideration and help the people.

SHRI SARADA MOHANTY (Orisea):
Sir, the Courts have summer vacations and other vacations for two months. But other departments have got less vacations. My suggestion is that summer vacations may be abolished and other vacations may be reduced. By that the judges will get more time to dispose of the cases which are pending. With that, I support the Bill.

SHRI K. VIJAYA BHASKARA RED-DY: Sir I am thankful to all the hon. Members who have taken part in this debate. This Bill was long pending, and we thought that we should clear it at earliest time. I have brought it at the

[Shri K. Vijaya Bhaskara Reddy]

earliest. As far as this Bill is concerned, there is no dispute. But there are a number of other issues which have come up.

I would like to go into a little detail about the strike that is going on now. Sir, before we introduced this Bill, the Government decided about this long back.

associations of both the Advocates' High Court and the Tis Hazari Court met me a number of times.] allowed them to come to me a number of times. I also tried to impress upon them that there is no dispute on this. In the entire country there is unlimited juridiction for the District Courts. There should not be any dispute for raising it from lakh to Rs. 5 lakhs. Hon. Member, Shri Raj Mohan Gandhi, has mentioned that the differences between the suggestions of these Courts is the reason for the strike that is going on. I hope the advocates of the Tis Hazari Court, after the Bill is passed by this House and after it is passed in the other House, will realise and they will withdraw the strike.

Sir, in a number of States, jurisdiction varies from State to State. But in certain States there is unlimited jurisdiction for the District Courts. In Delhi, as on today, we cannot go beyond Shri Rai Mohan Gandhi has suggested that it should be raised to Rs. 10 lakhs. Some hon. Members have said that there should be unlimited jurisdiction. For raising it from Rs. 1 lakh to Rs. 5 lakhs, he was saying advocates are going on strike. If we get into any other aspect of this, we will get into a lot of problems. For the present, Sir, let us give a trial to this. If is necessary, the Government can come before the House for raising jurisdiction. In Maharashtra and in to many other States there is unlimited juridiction. Maharashtra passed this Bill in 1987. But they have not been able to implement it. They have some difficulties. In other States they have implemented it. Suggestions made are broadly about the

delay in the High Courts, the filling up of the posts of High Court Judges the congestion in the Courts. These are the points that are commonly raised. As far as the filling up of the posts of Judges of the High Courts is concerned -after I took over five months back, I have done a very good job in filling up almost all vacancies. I don't think there will be more than 40 or 45 now. Even those things I am processing to see that they are filled as early as possible Delay is a big problem which we are facing in every High Court and reasons are so many. Most of the advocates, senior advocates, do know the reasons. Litigation is increasing and for that, a number of committees are appointed. Some of reports are there. The latest is the Malimath report. The Supreme Court also has taken some steps. Recently, the Chick Justices of various High Courts also met in Delhi. They have also given suggestions. We are seriously considering all these things. One of the suggestion is that we should appoint ad hoc This is also being considered and certain types of litigation can be prevented at an initial level itself. That is a very important thing which is engaging the attention of the Government. Not only suggestions that have come here various other suggestions are also with the Government. We are seriously thinking of taking steps to see that it is reduced to the minimum possible. Regarding congestion as far as the Tees Hazari is concerned many speakers have talked about congestion. Delhi is not what it a was 30 to 40 years back. Prior to Independence, there were hardly 3 to 4 lakhs of population. But now it is as big as Bombay or Calcutta. Tiz Hazari cannot accommodate the entire courts. It has to expand. It has to serve the litigant public. We have to separate it. The Delhi Administration is also taking steps to construct some courts in different places. I appeal to the Tiz Hazari lawyers that we are not particular just to disperse it. The city has grown big and it is beyond our control. Naturally, the courts must

also be dispersed. The Delhi Administration has already taken steps in three or four places and they have spent crores of rupees. In another four to five months. 40 court rooms would be ready in one place. Another 20 would be ready in another place. Another 10 would be ready in another place. As soon as the buildings get ready, they will be moving in immediately. Even that they are not able to appreciate. Whether they like it or not, the Government has to be firm and in the interest of the litigant public, we have to move in. We have spent crores of rupees. We can't keep it idle. As and when the building gets ready, Tiz Hazari Courts will be moved Every hon. Member who has taken part in the debate has said that we must appoint more number of judges to reduce the pendency. Naturally, the Government must_tak# the responsibility and try to disperse this also. We are not doing this arbitrarily. We have referred this to the High Cour! of Delhi and also the Delhi Administration. We are waiting for their reply. It they say that particular methods will have to be adopted in dispersing it, we will definitely take that into consideration. The other point which has been raised by so many Members was that benches in different High Courts should be sorted out. One of the hon, Members raised this recently in this House. We consider the opinion of the State Government and also the High Court much. The State Government in consultation with the various High Courts would come up with the proposal. The Central Government will not consider this with out involving the State Government the State High Court. It is not good for the Central Government to take a decision that is against the principle which the Central Government has been observing from the beginning. We will also foimethod. As far as the low the same Bench of the Supreme Court is concerned, this has been considered so many times. But they are very particular that it should be located in one place. We have been agreeing with the Supreme

Court, I mean, the suggestion, Mι Ahmed has asked about the rotation. This has not been considered till now. Even now, the Supreme Court is so firm and adamant that it should be in one place. I don't know whether we can take a decision going against it. So it will not be immediately and not in the near future. As far as the Benches in various States are concerned, we are prepared to consider provided the Governments come forward in consultation with the High Courts.

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Is there any proposal from the Government of Andhra Pradesh for the creation of a separate Bench in the High Court of Andhra Pradesh?

SHRI K. VIJAYA BHASKARA REDDY: There is no specific proposal. But there are some proposals from Hubble and Dharwar. But the Supreme Court is not agreeing. There is a proposal from Tamil Nadu also. But again it is the same thing that only one wing is asking. The High Court should also agree to the proposal. That would be better. We cannot ignore the High Courts.

Sir, I thank the hon. Members for supporting this Bill. Now, in regard to the dispute between the two courts in Delhi, I need not say anything. Mr. Raj Mohan Gandhi has said very clearly. They are not able to sit together and solve the problem I appeal to the Tis Hazari lawyers. The Government is very clear. We are raising the pecuniary jurisdication. The Tis Hazari lawyers should be satisfied with it.

As far as the shifting of the courts is concerned, it will take time. We are awaiting the report of the Delhi High Court and the Delhi Administration. As and when we hear from them, we will take steps. I once again appeal to the Tiz Hazard lawyers to give up their strike.

Terrest Spire

prinz P

[Shri K. Vijaya Bhaskara Reddy]

I appeal to them to give up their strike, come to the courts and help in the administration of justice.

Thank you.

VICE-CHAIRMAN NAGEN SAIKIA): Now, I shall first put the Motion moved by Shri Satya Prakash Malaviya, for reference of the Bill to a Select Committee of the House, to vote.

SHRI SATYA PRAKASH MALAVI-YA: Sir, I want to say something.

मैंने इसको प्रवर समिति के समक्ष पेश करने के लिए संशोधन प्रस्तुत किया है ग्रौर उसके लिए मुल कारण य**ह** है इनका जो पिक्यूनरी ज्यूरिडिक्शन है, इसको मैं चाहता हुँ कि ग्रसीमित रहे, इसका लिमिटेड ज्यूरिडिक्शन न हो । इस ग्रमेंडमैन्ट में इा बा₃ का प्रावधान किया गया है कि जहां एक लाख रुपया था, उसको परिवर्तित करके पांच लाख रुपए का ग्रधिकार उनको दिया जाए । श्री राजमोहन गांधी जी ने भी इस बात की चर्चा की थी ग्रौर जो मांग ग्राई है सरकार के पास, उसमें भी इस बात की चर्चा है। श्री ईश दत्त यादव जी का संशोधन भी ग्राने वाला है जिन्होंने इस बात का प्रस्ताव किया है कि पांच लाख नहीं, बल्कि पच्चीस लाख किया जाए। लेकिन मेरा सुझाव यह है कि चूंकि हाई कोर्टस में दिन-प्रतिदिन मुकदमें बढते रहते हैं, ग्रौर वहां पर जो पेंडिंग केसिज हैं उनकी तादाद बहुत ज्यादा है, इसलिए जो डिस्ट्रिक्ट कोर्टस हैं उनके पास इसका ग्रधिकार रहना चाहिए । हाई कोर्ट के पास फर्स्ट ग्रपील हो, सैकिंड ग्रपील हो, **त**भी उनके पास मामला जाना चाहिए। इसी को ध्यान में रखते हुए महाराष्ट्र सरकार ने ग्रपने वहां पर संशोधन कर दिया है और उसको ग्रनलिमिटिड पिक्युनरी ज्युरिडिक्शन दिया है । जैसा कि इसके लिखा है, उद्देश्य भौर कारणों में "ग्रारंभिक सिविल ग्रधिकारिता'' यानी मोरिजिनल सिविल ज्युरिडिक्शन जो है, वह

डिस्टिक्ट कोर्ट की होनी चाहिए । इसलिए मेरा सुझाव यह है कि जो संशोधन द्याया है, इसका तो मैं **समर्थ**न करता हं लेकिन चूंकि सिद्धान्ततः मैं इस मत का हं कि अनलिमिटिड पिक्यूनरी ज्युरिडिक्शन होना चाहिए, इसलिए मैंने ग्रेपना जो संशोधन रखा है, उस में मैं यह अपने विचार व्यक्त करता है, उसको प्रस्तुत करता है।

दूसरे मिनिस्टर साहब ने जवाब दिया कि नई बिल्डिंग बन रही है, कुछ ग्रदालते वहां पर जाएंगी। लेकिन जो मैमोरेंडम सरकार को दिया गया था. इस बात की चर्चा थी, करीब-करीब एक दर्जन सरकारी ग्राफिस दिल्ली एडमिनिस्-ट्रेशन के उसमें स्थित हैं। बार एसो-सिएशन की मांग यह है कि जो सरकारी कार्यालय हैं, उनको ही वहां पर शिफ्ट कर दिया जाए बजाए इसके कि ग्रलग-श्रलग ग्रदालतें हों ग्रौर ग्राम तौर से सिविल अदालतें सब न्यायालयों में एक जगह ही स्थित होती हैं । इसमें लिटिगेट को भी स्रासानी रहती है । उसमें करीब-करीब एक दर्जन सरकारी श्राफिस हैं, यह कहा गया है कि अइल्ड लाइफ का दफ्तर है, पेंशनर्स का स्राफिस है, डी०सी० (पी) ऐंटी करप्शन का श्राफिस है, पब्लिक वर्क्स डिपार्टमेंट है, फ्लड कंट्रोल का श्राफिस है, माइग्रेट्स का श्राफिस है, डिप्टी कमीश्नर का ग्राफिस ग्रतिरिक्त[ं] करीब-करीब वहां पर 6−7 ग्रौर दिल्ली एडमिनिस्ट्रेशन के कार्यालय सरकारी काम कर रहे हैं। इस संबंध में मंत्री जी ने जवाब नहीं दिया, ग्रभी जो उत्तर दिया था उसमें कि बजाए इसके कि सिविल कोर्टस ग्रगल-ग्रलग जगह पर लोकेटिड हो, अलग-अलग अदालते जाए, इन दफ्तरों को शिफ्ट भीर बाकी सारी भ्रदालतें एक जगह पर स्थित हो जाएं।

श्री बी॰ नारायणसामी: यह आप ही का बिल है । स्राप सपोर्टकर रहे हैं या भ्रपील कर रहे हैं ?

SHRI SATYA PRAKASH VIYA: I have said that I support the provisions of the Bill.

SHRI V. NARAYANASAMY; If you are supprting the Bill, withdraw your amendment

THE VICE-CHAIRMAN (DR NAGEN SAIKIA); Does the hon. Minister want to say something on this?

SHRI K. VIJAYA BHASKARA REDDY: I would request the hon. Member to reconsider his stand, not just because I am asking. The condition circumstances in Delhi are different from that obtaining in other States. I know that there are a number of places where unlimited jurisdiction is there for the district courts. In the case of Delhi, it had been raised from Rs. 50,000 to Rs. 1 lakh and now from Rs. 1 lakh to Rs. 5 lakhs. When we have raised it, even then, we are seeing the strike. It is going on in both the courts. One court wants something. Another court does not want it. I am not against raising the pecuniary jurisdiction. I am for it. But in view of the situation that obtains in Delhi and because of the differences between the two Bar Associations this is the limit to which I can go at this stage We can consider it after some time. I hope better sense will prevail and they will come together and suggest to the Government. I am prepared to agree, I am for a higher limit. Otherwise, you have seen the confrontation between the Tees Hazari Court and the High Court. This will put the Government into various complications.

As far as Tees Hazari Court is conserned, I have said very clearly that we have referred to Delhi High Court and Delhi Administration. We are awaiting their reply. Already the Delhi Administration has spent crores of rupees in diffeyqu piaces. Most rent of from Delhi, you know the whole thing. Even if you shift the offices it is not enough. A number of advocates who have talked now have said that there is no place for them even to sit Even the senior advocates who earn Rs. 25000 to Rs. 50,000 are sitting on benches under the trees. That is the condition. I am not particular about shifting just for the sake of shifting or just to oppose a particular epinion. It is not that way. It is for the

litigating public that we want to disperse it. Today the population of Delhi is about 80 to 90 lakhs. It is not three or four lakhs as it was when we got independence. Naturally, it has gone to various distances and it has got to disperse. This is the fact which everybody has to understand.

As far as pecuniary jurisdiction is concerned, going beyond five lakh at this stage will lead us to some other problems. The leading advocates are sitting behind you, Mr. Malaviya. I hope they will agree and I am prepared to consider it any time in future provided all of us sit together, talk and come to some agreement. So, I request the hon. Member to withdraw this

SHRI SATYA PRAKASH MALAVIYA: I stand for unlimited pecuniary jurisdiction for the District Judges. It is not covered by this amending Bill. Therefore, I press my amendment

SHRI V. NARAYANASAMY: Please withdraw your amendment. This was intrduced when you were the Cabinet Minister.

SHRI SATYA PRAKASH MALA-VIYA: I have not opposed the Bill.

SHRI K. VIJAYA BHASKARA REDDY: I have said that we have referred to the Delhi High Court and Delhi Administration. I am not interested in shifting immediately. We are awaiting their reply.

SHRI SATYA PRAKASH MALA-VIYA: Maharashtra has already amended it.

SHRI SANGH PRIYA GAUTAM: At least you agree to his second suggestion.

SHRI K. VIJAYA BHASKARA REDDY; If they suggest certain measures, I am prepared to consider whatever is said. Let the hon, advocate Member sitting behind you say that he is satisfied that it will be convenient to others. I am prepared to agree, but it is not so. The littigation has grown, the littigating public has grown. Even if we shift the offices, the

of the Bili

[Shri K. Vijaya Bhaskara Reddy]

court has to disperse to different places. That is the fact which everyone of us has to accept if not today, tomorrow you have to do it. So, let us begin it today. (Interruptions)

THE VICE-CHAIRMAN (DR NAGEN SAIKIA): So, you are not withdrawing.

I am putting the amendment of Shri Satya Prakash Malaviya for reference of the Bill to Select Committee to vote.

The motion was negatived-

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Now I will put the motion.
The question is:

"That the Bill further to amend the Delhi High Court Act 1966, be taken into consideration."

The motion was negatived

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): We shall now take up clause-by-clause consideration of the Bill.

Clause 2 - Amendment of Section

श्री ईश दत्त थादव (उत्तर प्रदेश)ः मैं प्रस्ताव करता हूं किः

पृष्ठ 1 पर, पक्ति 8 में "पांच लाख ह्यए" शब्दों के स्थान पर "पचास लाख हपए" प्रतिस्थापित किए जाएं

The question was proposed.

श्री ईश इत यादव: महोदय, यह जो जिल प्रस्तुत किया गया है मैं उसके पक्ष में हूं लेकिन मैं एक बहुत साधारण सा संशोधन चाहता हूं। मंत्री महोदय शायद मुझ से सहमत होंगे कि डिस्ट्रिक्ट बज का ज्यूरिस्डिक्शन अनिलिमिटेड होना चाहिए जैसा सी॰पी॰सी॰ में है। तो दिस्ली को अलग न किया जाए बल्कि अनिमिटेड पिक्यूनरी ज्युरिस्डिक्शन रखा जाए इसके लिए बहुत संशोधन करने पहेंगे और मैं चाहूंगा कि मंत्री जी इस

बारे में एक कांप्रिहैंसिव बिल लेकर श्राएं। इस किटनाई को दृष्टिगत रखते हुए मैंने एक छोटा सा संगोधन दिया है कि जहां ये पांच लाख की बात कर रहे हैं, उसे बढ़ाकर 50 लाख कर दें। इससे बहुत राहत मिल जाएगी क्योंकि मैं समझता हूं कि हाईकोर्ट के जज का भी वही ज्युरि-स्डक्शन है जो डिस्ट्रिक्ट जज का है। मेरी राय में यह अनकांस्टीट्यूभानल है। अगर 50 लाख तक का ज्युरिस्डक्शन डिस्ट्रिक्ट जज का हो। स्वारं उसके पास आएगे।

माननीय मंत्री जी ने बिल प्रस्तुत करते हुए अपने भाषण में कहा है कि स्पर् का डिवेल्युऐशन हो गया है। स्पर् का डिवेल्युऐशन होने के कारण एक नाख को पांच लाख करना पड़ रहा है। यह बात तो सही हैं। अगर पांच लाख की जगह पचास लाख कर दिया जाए तो डिस्ट्रिक्ट कोर्ट का अधिकार क्षेत्र बढ़ जाएगा और वहां जल्दी डिस्पोजल होगा। यह पूरे सदन की भावना है कि न्याय सस्ता और सुलभ होना चाहिए। हाईकोर्ट का ज्युरिस्डिक्शन रहने से आज 18—20 वरस में फैसले हो रहे हैं और आप जानते हैं कि

justice delayed is justice denied.

इसलिए सस्ता ग्रौर सुलभ न्याय उपलब्ध कराने के लिए मैं आपके माध्यम से प्रार्थना करूंगा कि इसको पांच लाख को जगह पचास लाख कर दिया जाए और इसी संबंध में मेरा दूसरा निवेदन यह है कि मैं माननीय मालबीय जी के विचारों से सहमत हूं भ्रौर अपने को उनसे सम्बद्ध करता हूँ कि दिल्ली हाईकोटे का डिस्ट्रीब्यूशन न किया जाए क्योंकि बंटवारा वह ग्रन्छा होता है जहां दोनों पार्टियां एक ही एरिया में रहने वाली होती हैं। यहां तो दिल्ली के भदर म्रलग-म्रलग पार्टिया मलग-म्रलग एरियाज में रहती हैं। इसमें किसी को कोई सुविधा भी नहीं है। इन शब्दों के साच मैं इस संशोधन को प्रैस कर रहा हूं ंग्रौर प्रार्थना करता हू कि मंदी जी इसको स्वीकार करें।

SHRI K VIJAYA BHASKARA REDDY: Sir, I have already answered this question. There is unlimited jurisdiction in certain States and there are, still, some restrictions in some States. That is a fact which everybody knows. But, as far as Delhi is concerned, it is definite. Even to raise it to Rs. 5 lakhs, we are facing so many difficulties. I am for raising it a little further, but if I raise it further we will get into further troubles. Already the litigant public has been suffering for the last so many years and so let us, at this stage, not do anything. We will think of it later. I hope both the Advocates' Associations of the High Court and the Tees Hazari Courts would come together and suggest some good methods which we can consider. As far as the present state is concerned, I am not prepared to accept the amendment and so I request honourable Member to withdraw amendment.

of the Bill

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): So, Mr. Yadav, are you with-drawing your amendment?

श्री ईस क्ल यादव मेरा निवेदन हैं कि इसमें कोई कठिनाई नहीं है। इसलिए में ग्रपने ग्रमेंडमेंट को प्रस कर रहा है।

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): So you are pressing your amendment. Now I will put the amendment to vote. The question is:

That at page 1, line 8, for the words "five lakhs" the words "fifty lakhs" be substituted.

The motion was negatived.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): I shall now put clause 2 to vote. The question is:

That clause 2 stand part of the Bill.

The motion was adopted.

Clause 2 was added to the Bill-

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): We shall now take up clause 3,

There is an amendment (No. 2) by Shri Ish Dutt Yadav

Clause 3 — Amendment of Act VI of 1918, as in force in the Union territory of Delhi

श्री **ईश दत यादयः** में प्रस्ताब करता हूं कि:

पृष्ठ 1 पर पंक्ति 11-12 में "पांच लाख रुपए" शब्दों के स्थान पर "पंचास लाख रुपए" शब्द प्रतिस्थापित किए जाएं।

महोदय, इसके बारे में भी मेरा वहीं निबंदन है जो पहले ग्रमेंडमेंट के बारे में था।

The question was put and the motion was negatived.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): I shall now put clause 2 to vote. The question is:

That clause 3 stand part of the Bill.

The motion was adopted.

Clause 3 was aded to the Bill.

... Clause 4 was added to the Bill. ..

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. VIJAYA BHASKARA. REDDY: Sir, I move:

"That the Bill be passed"

The question was proposed

श्री अनन्तराय देवशंकर दवे (गुजरात):
वाइस चेयरमैन साहब, मैं बिल के खिलाफ तों नहीं हूं लेकिन जिस तरह से इस हाउस में जब डाक्टरों की स्ट्राइक चल रही थी और जो सारा एक माहौल बना, उसी तरह ही यहां से जो मिनिस्टर है उनसे में अपील करता हूं कि जो स्ट्राइकिंग ऐडवोकेंट्स हैं उनसे अपील करें, सब को बुलाएं और साथ ही जिलनी, भी उनकी ऐसोशियशंस हैं उनको बुलाएं [श्री अनन्तराय देवशंकर दवी]

इस मामले को भ्रपना प्रेस्टिज इश्यू मत बनाइए। यह मत कहें कि यहां से सब भ्राफिस जाएगा, नहीं जाएगा क्योंकि प्रेस्टिज इश्यु बनाकर यह मामला हल नहीं होगा। इस मामले को भ्राप जल्दी से हल करें, यही मेरी भ्रापसे रिक्वैस्ट है।

दूसरी बात मैं यह कहना चाहता हूं कि यहां से जो बातें कही जा रही हैं कि लोक अदालतों का प्रयोग नहीं हो रहा है, वह भी मैं चाहता हूं कि लोक अदालतों का प्रयोग नहीं हो रहा है, वह भी मैं चाहता हूं कि लोक अदालतों का ज्यादा से ज्यादा प्रयोग हो जिसकी वजह से हमारे जो दिन प्रति दिन के केसेज जो भाइल होते जा रहे हैं, बढ़ते जा रहे हैं वह कम होंगे भीर लोगों को, लिटिगेंट्स को भी फायदा होगा। इन दोनों बातों पर ध्यान दें भीर ऐडवोकेट्स को भ्रपील करें भ्रीर उनकी यूनियनों को साथ में बैठाकर कोई न कोई रास्ता निकालकर लोगों को जो तकलीफ हो रही है उसको दूर करने के लिए सरकार को भ्रागे भ्राना चाहिए। यही मेरा भ्रापसे कहना है।

SHRI K. VIJAYA BHASKARA REDDY: Sir, I join the hon. Member on the two points raised. We do not stand on prestige. The Lawyers' Associations of both the High Court and the District Court, Tis Hazari, met me a number of times. Without asking for appointments they came, and I patiently heard them. I to'ld them. "There is no difference broadly. So, they should not go on strike,"

I appeal to them to give up the strike and to go back to court. I am prepared to speak to them even today, tomorrow, at any other time, and I am prepared to solve it. Actually, there are not many differences. It is only the prestige of both the Asociations that is responsible for this. I am open, my house is open, my gates are open. Any time they can come and talk to me.

concluded

On the other point which he raised, I entirely agree with him. The Lok Adalats are functioning very well in this country, and they have to be strengthened and expanded. Some of the States have taken advantage of them. Litigations involving crores of rupees have been resolved there. I appeal to all the other States also to use this facility, to use the Lok Adalats. As far as the Government is concerned, we are prepared to co-operate with them.

I hope the hon. Member will be satisfied with this.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Now, the question is:

"That the Bill be passed."
The motion was adopted.

THE PUNJAB APPROPRIATION (NO. 2) BILL 1991

THE VICE-CHAIRMAN (DR. NA-GEN SAIKIA): Now we take up the Punjab Appropriation (So. 2) Bill, 1991. Let the Minister move it. The speakers will participate tomorrow.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE); Mr. Vice-Chairman, I beg to move;

"That the Bill to authorise payment and 'appropriation of certain sums' from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1991-92, as passed by Lok Sabha, be taken into consideration."

As the hon. Members are aware, the Budget of the State of Punjab for 1991-92 was presented to Parliament on the 26th of August, 1991 and a 'Vote-on-Account' to meet the requirements of the State Government for the first nine months ending December, 1991 was obtained, and the Appropriation (Vote-on-Account) No. 2 Act, 1991 was passed in September, 1991. The Lok Sabha